DELHI LEGISLATIVE ASSEMBLY

List of Business

Wednesday 24th March 2004/Chaitra 4, 1926 (Saka)

10.00 AM National Song (Vande Mataram)

1 **OBITUARY REFERENCES:**

Obituary references to be made on the passing away of the following: -

- 1. Shri KR Malkani, Former Lt.Governor of Pondicherry and Member of the Rajya Sabha.
- 2. Shri Sikandar Bakht, Former Governor of Kerala and Member of the Delhi Metropolitan Council.

2 **Special Mentions:**

Members to raise matters under Rule 280.

Papers to be laid on the Table:

The Chief Minister, Smt. Sheila Dikshit, to lay a copy of the following documents:

- (i) Second Annual Report of the State Council for Right to Information.
- (ii) Notification Dated 3.2.2004 to amend the list of the Competent Authorities under Delhi Right to Information Act.
- (iii) Notification Dated 12.2.2004 regarding amendment/additions in Delhi Right to Information Rules.
- (iv) Notification dated 1.3.2004 regarding appointment /extension of tenure of Shri PS Bhatnagar, IAS (Retd.) as Chairman (Public Grievances Commission)
- (v) Notification dated 3.3.2004 regarding appointment/extension of tenure of Shri Hari Shankar Gupta and Ms. Anjana Kanwar as Part-time Members of Public Grievances Commission.

The **Minister of Finance**, **Dr. AK Walia** to lay a copy of the following documents:

- (i) Second Report of the Finance Commission together with the explanatory memorandum as to the action taken thereon.
- (ii) Notification dated 21st March 2003 regarding Delhi Municipal Corporation (Maintenance of Accounts) (Amendment) Regulations 2003.
- (iii) Notification dated 24th April 2003 regarding Delhi Municipal Corporation (Election of Councillors) (Amendment) Rules 2003.
- (iv) Notification dated 18th July 2003 notifying date of effect of the Delhi Municipal Corporation (Amendment) 2003 as 1.8.2003.
- (v) Notification dated 16th September 2003 regarding the Delhi Municipal Corporation (Conditions of Service of the Chairperson and Members of the Municipal Valuation Committee) Rules 2003.
- (vi) Notification dated 27th January regarding the Delhi Municipal Corporation (Conditions of Service of the Chairperson and Members of the Municipal Taxation Tribunal) Rules 2004.

Notification dated 27th February 2004 regarding the Delhi Municipal Corporation (Property Taxes) Byelaws 2004.

3 **Presentation of Reports:**

1. Shri Dr. SC Vats

Shri Sahab Singh Chauhan to present the First Report of the Business Advisory Committee.

Shri Dharam Deo Solanki Shri Jile Singh Chauhan to present the First Report of the General Purposes Committee.

4 **Motion for election to Financial Committees:**

The **Chief Minister** to move the following Motion:

"That the Members of this House do proceed to elect in the manner required under Rule 192(2), Rule 194(2) and rule 196(2) of the Rules of Procedure and Conduct of Business in the Legislative Assembly, nine Members from amongst themselves to serve as Members of the Public Accounts Committee, Estimates Committee and Committee on Government Undertakings, for the term beginning from April, 2004 and ending on 31st March, 2005."

5 **Introduction of Bill:**

The Chief Minister to introduce the 'Code of Criminal Procedure (Delhi Amendment) Bill 2004 (Bill No.1 of 2004)' with the leave of the House.

6 **Short Duration Discussion:**

Shri Ramvir Singh Bidhuri Shri Mukesh Sharma Shri Jile Singh Chauhan

to raise short discussion on 'Problems faced by the people living in unauthorized colonies and providing basic civic amenities to them'.

Delhi. 23rd March 2004 Siddharath Rao **Secretary**

DELHI LEGISLATIVE ASSEMBLY

List of Business

Thursday 25th March 2004/Chaitra 5, 1926 (Saka) 2.00 PM

1 **Special Mentions:**

Members to raise matters under Rule 280.

2 **Adoption of Reports:**

1. Dr. SC Vats Shri Sahab Singh Chauhan to move the following Motion: "that this House agrees to the First Report of the **Business Advisory Committee** presented to the House on 24th March 2004.

2. Shri Dharam Deo Solanki

Shri Jile Singh Chauhan

to move the following Motion: "that this House agrees to the First Report of the **General Purposes Committee** presented to the House on 24th March 2004.

3 Papers to be laid on the Table:

1. The Minister of Finance, Dr. AK Walia to lay copies of the following documents:

- (i) Notification dated 1.5.2003 regarding increase in the taxable quantum.
- (ii) Notification dated 1.5.2003 regarding Pan Masala and tea to be shifted to First Point goods.
- (iii) Notification dated 1.5.2003 regarding amendment of II Schedule Dry Fruits, Toys etc.
- (iv) Notification dated 1.5.2003 regarding amendment of III Schedule Food grains branded and packed, Toys etc.
- (v) Notification dated 12.5.2003 regarding exemption from sales tax in respect the Embassy of Slovenia in New Delhi and its diplomats.
- (vi) Notification dated 20.5.2003 regarding sales tax on sarees.
- (vii) Notification dated 20.5.2003 regarding sales tax on sarees, fresh flowers.
- (viii) Notification dated 20.5.2003 regarding insertion of entries in III Schedule
- (ix) Notification dated 3.7.2003 regarding sales tax on sarees amendment of I Schedule
- (x) Notification dated 3.7.2003 regarding sales tax on sarees amendment of II Schedule.
- (xi) Notification dated 3.7.2003 regarding sales tax on sarees amendment of III Schedule.
- (xii) Notification dated 15.7.2003 regarding appointment of Shri PN Mishra, Dy. Commissioner (Sales Tax) as Registrar, Chit Fund.
- (xiii) Notification dated 15.7.2003 regarding appointment of Shri CP Tripathi, Addl. Commissioner (Sales Tax) as Director of Chits.

2. The Minister of Development, Shri Raj Kumar Chauhan, to lay a copy of the Annual Report for the year 2002-2003 of the Delhi Co-operative Housing Finance Corporation Ltd.

4 Consideration and Passing of Bill:

The Chief Minister, Smt. Sheila Dikshit to move that the "Code of Criminal Procedure (Delhi Amendment) Bill, 2004"(Bill No 1 of 2004) introduced in the House on the 24th March 2004 be taken into consideration.

Also to move that the Bill be passed.

5 Calling Attention Motion:

Prof. Kiran Walia Shri Ramvir Singh Bidhuri Shri Kanwar Karan Singh

to call the attention of the Chief Minister towards recent incidences of rape and murder of women including foreigners in Delhi.

6 Short Duration Discussion:

Shri Sahab Singh Chauhan Dr. Jagdish Mukhi Shri Vijay Jolly

To raise discussion on the "need to improve the school education system in Delhi."

- 7 **Annual Budget (2004-2005):** Dr. AK Walia, Minister of Finance to present the Annual Budget for the financial year 2004-2005.
- 8 **Demands for Grants:** The Minister of Finance to present the Demands for Grants for the financial year 2004-2005.
- 9 **Presentation and Voting on the Supplementary Demands (2003-2004):** The Minister of Finance to present, and the House to vote on, the first and final batch of Supplementary Demands for the financial year 2003-2004.
- Appropriation (No.1) Bill, 2004: The Minister of Finance to introduce the 'Appropriation (No.1) Bill, 2004 (Bill No.2 of 2004) (for the first and final batch of Supplementary Demands for Grants for the year 2003-2004) with the leave of the House.

Also to move that the Bill be considered and passed.

Presentation and Voting on the Demands for Grants (Vote on Account) for the period April to July 2004:

The Minister of Finance to present, and the House to vote on, the Demands for Grants (Vote on Account) for the period April to July 2004.

12 Appropriation (Vote on Account) Bill, 2004:

The Minister of Finance to introduce the 'Appropriation (Vote on Account) Bill, 2004 (Bill No.3 of 2004) with the leave of the House.

Also to move that the Bill be considered and passed.

Delhi. 25th March 2004 Siddharath Rao Secretary